NATIONAL COMPANY LAW TRIBUNAL **KOLKATA BENCH KOLKATA**

C.P.No.648/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01st December 2017, 10.30 A.M.

Name	of the Company	Harsh Vardhan Kajaria	& OrsVs- P.K.Regency Pvt.Lt	d. & Ors.
Under Section		241/242		
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date

1. MR. RATNANKO BANERJI, SR. ADV.

2. HR. NIRMALYA DASGUPTA, ADV.

MITRA, ADT. 3. MR. SHOUNAK

4. MRS. DEBJANI CHATTERJEE, ADV.

S. MS. ARYAA CHATTERJEE, ADT

Mr. Albhraight Milie, Sr. Alu. Mr. T. Kerailan, Al.

Thril2 1/12/17. 10, 16,18 15 27.

ORDER

Ld. Counsel for the petitioners and the respondent nos. 1 to 7, 11, 16 and 18 to 27 are present.

Heard. Admit.

Let reply be filed within 15 days with a copy in advance to the opposite parties. Thereafter rejoinder, if any, may be filed within 15 days with a copy in advance to the opposite parties.

Petitioners has sought interim relief regarding stay of the EOGM dated 02/12/2017. Meeting cannot be stayed. However, if any, resolution passed it shall not be given effect to till next date of hearing.

Both the parties are further directed to maintain *status* quo in respect of both composition of Board of Directors and shareholdings.

Ld. Counsel for the respondents made a request that petition should be dismissed because of suppression of fact, which can only be decided at the time of final arguments.

List on 09/01/2018.

(Jinan K.R.) Member (J) (V.P.Singh) Member (J)